

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

23/09/2019

O.A./260/624/2019

PRADEEP KUMAR BARIK
-V/S-
M/O RAILWAYS

ITEM NO:16

FOR APPLICANTS(S) Adv. : MR.R.N.MISHRA-II

FOR RESPONDENTS(S) Adv.: MR.T.RATH

Notes of The Registry	Order of The Tribunal
	<p>Heard learned counsel for the applicant and Mr.T.Rath, learned counsel appearing on behalf of the respondents. In this O.A., the applicant challenges office order dated 27.06.2019 (A/14) by virtue of which he has been found unsuitable for promotion to the post of Safety Counsellor (LOCO). Learned counsel for the applicant submitted that although the applicant's performance was very satisfactory in the service record, but, because of higher weightage given to the viva voce marks, the applicant was not found suitable compared to the person at Sl.No.1 of the said office order.</p>
	<p>Learned counsel for the respondents submitted that before approaching this Tribunal, the applicant has not ventilated his grievance before the departmental authorities.</p>
	<p>In view of the submissions made above and without expressing any opinion on the merit of the case, this O.A. is disposed of with liberty to the applicant to submit a representation to Respondent No.2/Competent Authority by filing a representation along with the Paper Book of this O.A. and copy of this order within a period of seven days from the</p>

date of receipt of this order and if any such representation is received from the applicant, the concerned authority will consider and dispose of the same by issuing a speaking order, copy of which is to be communicated to the applicant within a period of two months from the date of receipt of such representation if it is filed within time as stated above.

With the aforesaid observation and direction, this O.A. is disposed of. No costs.

Free copy of this order be made over to learned counsels for both the sides.

(GOKUL CHANDRA PATI)
MEMBER (A)

b